



भारतीय प्रतिभूति
और विनिमय बोर्ड
*Securities and Exchange
Board of India*

General Manager
Market Intermediaries Regulation and Supervision Department

SEBI/HO/MIRSD/SMR/PP/ 4557 /2020
February 4, 2020

Shri Nitin Somani
Managing Director,
Sundae Capital Advisors Private Ltd,
611, Shahpuri Tirath Singh Tower,
58, C- Block, Community Centre,
Janka Puri, New Delhi, 110058

Dear Sir,

Subject: Request for informal guidance by way of interpretative letter under Securities and Exchange Board of India (Informal Guidance) Scheme, 2003.

1. This has reference to your letter dated December 3, 2019 seeking guidance by way of interpretative letter under Securities and Exchange Board of India (Informal Guidance) Scheme, 2003.
2. You may obtain registered valuer certificate as per the requirement of the Companies Act 2013. However, assignments taken up by you shall be restricted only to the activities allowed as per SEBI Merchant Banker Regulation and various circulars issued in this regard.
3. The above position is based on the representation made to the division in your letter. Different facts or conditions might call for a different advice. This letter does not express the decision of the board on the questions referred.
4. You may also note that above views expressed are only in respect of SEBI Merchant Bankers Regulations 1992 and do not reflect applicability of any other law/ requirement of SEBI regulations / guidelines / circulars or laws administered by any other authority.

Yours faithfully,


Manjesh Roy S